# GOVERNMENT OF INDIA MINISTRY OF MINES RAJYA SABHA UNSTARRED QUESTION NO. 2848

### ANSWERED ON 28.03.2022

#### CONTRACT WORKERS IN MINING

#### 2848. SHRI RAKESH SINHA:

Will the Minister of MINES be pleased to state:

- (a) whether Government maintains records of contract workers employed in the mining sector;
- (b) if so, the total number of contract workers employed in the mining sector;
- (c) the facilities provided to them particularly health benefit; and
- (d) the number of women contract workers employed in the mining sector?

#### ANSWER

## THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

- (a), (b) and (d): As per the information received from Ministry of Labour & Employment, the Office of Chief Labour Commissioner (Central) maintains the consolidated records / data of contract labourers / workers / employees, based on the licences and registration certificate issued under the Contract Labour (Regulation and Abolition) Act, 1970 in the central sphere. Based on the licences and registration certificate issued under the contract Labour (Regulation and Abolition) Act, 1970, the total number of contract labourers / workers / employees working in the central sphere as of 2021 is 24,30,989. However, sector-wise and gender-wise data is not maintained centrally.
- (c): Ministry of Labour & Employment has informed that as per the Mines Act, 1952, there is no differentiation between employees directly appointed by the Principal Employer and employees recruited through any agency/contractor. Hence, every welfare facility provided in mines is for all employees including contract labourers. The welfare and health facilities of the contract labourers are provided as specified in Chapter V of the Contract Labour (Regulation & Abolition) Central Rules, 1971.

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